श्री समापति : श्री मौर्य जी, ग्राप जरा ठहरिये।

Oral Answers

श्रोमतो रोडा मिस्ति : मैं मिनिस्टर साहब से यह जानना चाहती हूं कि क्या डि उर्द्विलिठा या मौत इतने टाइम तक ठहर सकेगो ? अगर इस तरह के मामलों में इतने महोने लग गये तो डिसर्वल आदमो तो इस बोच में मर हो जाएगा और उसके घर में फांका पड़ जाएगा । मैं पूछता चाहतो हूं कि क्या डिसर्वल आदमो इतनी देर तक इंतजार कर सकता है ?

SHRI VEERENDRA PATIL: Sir, the hon. Members are confusing. So far as the question of paying compensation to the victims is concerned, it is governed by the Motor Vehicles Act and under section 110 of the 'Motor Vehicles Act, 1939, Motor Accident Claims Tribunals are constituted and the victims or the family members of the victims can go and claim compensation, but the question "that is under consideration by the DTC is to pay in addition to that. They have got a proposal for insurance of commuters. They ar_e contacting th_e insurance companies and trying to finalise the proposal. This has nothing to do with the compensation that is to be paid under the Motor Vehicles Act. Members of the victims or the victims themselves can claim compensation under this Act. The proposal under consideration is to give over and above what they are entitled to the compensation under the Motor Vehicles Act. So, that is taking some time. They are under correspondence with the insurance companies and as my hon. colleague has said just now, it will take another two or three months to finalise the proposal.

श्री बुद्ध प्रिय मौर्यः माननीय मंती जहोदय यह बताने को कृपा करेंगे कि इत तरह के विक्टिम्प को कर्म्सोसन देते में ऐसो कौन-सो रुकावर्टे हैं जिनके कारण उनको कम्पेंसेणन देने में देर होती है। जैसा कि अभी राज्य मंत्री जी ने कहा कि तीन महीने समाप्त होने पर बे कम्पैंसेणन दे देंगे मैं यह जानना चाहता हूं कि ऐसा कौन-सा प्रोसेस या नियमावली आगे के लिए रखी जाएगी जिससे छः महोने में या तीन महीने समाप्त होने के तुरन्त धाद इसना भुगतान हो जाया करेगा ?

श्री सीता राम केसरी : सभापति महोदय, जैसा कि मैंने निवेदन किया है और जैसा कि इमारे माननीय मंती जो ने कहा कि जो एक्सोडेन्ट्स में घायल होते हैं उनके केसेज ट्राइब्यनल में जाते है और वहीं समय लगता है। ट्राइब्यूनल और विकिटमज के बीच में समय लगता है। जहां तक हनारी तरफ से कश्यें सेशन देने का प्रश्न हैं, हम मुआ वजा फौरन देते हैं। जहां तक डी० टीं० सीं० को देनें की सवाल है, हम फौरन मुआवजा देते हैं। जो भी व्यक्ति दुर्घटनाग्रस्त होता है उसको मानवीय आधार पर हम मुझावजा देते हैं। एक हजार रुपये भी देते हैं, तीन हजार रुपये भी देते हैं। अब हम उक्मीय करते हैं कि इसको बढ़ाकर 10 हजार करने की व्यवस्था कर रहे हैं।

U.S. Visa to Sikh Secessionist Dr. Jagit Singh

*2. SHRIMATI AMARJIT KAUR:t SHRI G. C. BHATTA-CHARYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government of India have lodged a strong protest to the U.S. Government on the question of issuing visa to the self styled Khalis- *I* tan leader Dr. Jagjit Singh;

tThe question was actually asked on the floor of the House by Shrimati Amarjit Kaur

9

Oral Answers

(c) if so, what are the details in this regard; and

(d) whether it is a fact that many countries have accepted India's view on this issue and Canada has agreed to India's proposal to check the activities of the Khalistan leaders?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIM-HA RAO): (a) The Government of India conveyed its unhappiness to the U.S. Government on their decision to allow Dr. Jagjit Singh Chauhan to enter the USA.

(b) and (c) Yes Sir. The US Secretary of State has addressed a message to the Foreign Minister saying, *inter alia*, that in the light of Government of India's concern they (the US Govt.) intend to contact Dr. Chauhan and stress upon him the US interest in the integrity and unity of India and ask him to take this into account during his stay tKere. Subsequently, we were informed that these views of the U.S. Government were conveyed to Dr. Chauhan.

(d) Yes, Sir. There are a number of countries which have shown understanding of Government of India's views regarding the nature of the so-called Khalistan Movement The attention of the Canadian authorities has been drawn to this Movement. It is learnt that during his visit to Canada, Dr. Jagjit Singh Chauhan had undertaken not to engage in political activity in Canada.

SHRIMATI AMARJIT KAUR: Sir, does the Government of India have an extradition agreement with the Government of the United States? If so, is it the intention of the Government of India to take recourse of this treaty to bring Mr. Jagjit Singh Chauhan back to India and prosecute him for treason, for his secessionist activities abroad and in this country? It not, why not? SHRI P. V. NARASIMHA RAO": Sir, I am not aware of the existence of any extradition arrangement. I would like to have some notice on this. I will inform the House.

SHRIMATI AMARJIT KAUR: Is it true that the passport of Mr. Jagjit Singh Chauhan was first revoked in for his anti-national activities 1976 and that h_e lived as a stateless person abroad, especially in Pakistan, until he was ceremoniously invited back to the then Akali-Janata Government in Punjab in 1978? Doesn't this second revocation of his. passport since 24th 1981, put the Government of April, India in a position to proceed against Mr. Chauhan under our criminal laws for his deliberate, illegal stay abroad without any valid sanction or documents of the Government of India?

SHRI P. V. NARASIMHA RAO: This is a very complicated matter, in the first instance, his passport was. impounded in January, 1972, by the-Government of India. Later on, he came here and for the second time, as the hon. Member just pointed out, in view of his continued activities against the Government of India and the integrity of India, his passport was again impounded. Now we arebringing his activities to the notice of several governments. As I have started, certain governments have responded. I have also described the kind of response that we have * got from certain governments, and in particular from the United States. I have read out • what has transpired between them and us.

SHRI G. C. BHATTACHARYA: About this extradition I would like to ask the Minister whether we have not got diplomatic relations with the U.S.A. I do not know what notice 'he requires to answer the question of Mrs. Amarjit Kaur as to whether you want to have his extradition and have him prosecuted here. Do you propose to have him extradited and have you taken any steps with the Government of U.S.A. asking lor his extradition so that he may be brought here and suitably prosecuted and punished?

Secondly, in your protest you have said that it is an "unfriendly act". Under the international law. when you call some action of a government, with whom you are having diplomatic relations, as an "unfriendly act" certain other steps have to follow. You have only protested. You have not only protested but you have also called it an "unfriendly act". I would like to know what more steps you are going to take so that the Government which has committed an "unfriendly act" desists from doing it. We know what has happened.

MR. CHAIRMAN: Your question is over.

SHRI G. C. BHATTACHARYA: - Just a minute, Sir. Because here he mentioned he has not gone to the hospital; he is there in Washington. He is preaching all these things possi. bly to do damage to India.

MR. CHAIRMAN: Thi_s thing is known to the Minister and known to all of us.

SHRI G. C. BHATTACHARYA: I am only saying that it is connected with this because he is continuing. Your protest is nothing. After you have called it an "unfriendly act", your protest is nothing. Your protest is not being listened to. Whatever they are doing is just an eyewash. Mr. Chauhan is continuing his activities with the active connivance of the American Government and the CIA. Therefore, I want to know what steps you **are** going to take in **view** of your assertion that this is an "unfriendly act" and whether you want to have any negotiations with the American Government for the extradition of Mr. Jagjit Singh Chauhan. These are the two specific questions which I want you to answer specifically.

SHRI P. V. NARASIMHA RAO: As I said, I would like to have notice on the question of extradition. It is not that factually the extradition arrangements are there or not there. Those arrangements are there. But the point is under the Extradition Act, what is possible, what is feasible, what could be done—this is a matter which has to be gone into. That is why I wanted notice.

So far as the other part of the supplementary is concerned, I have a verbatim account of what I told the Ambassador of the United States.

MR. CHAIRMAN: Will you give me a little moment, Mr. Minister? Some guests are in the House whom I have to welcome. This will be resumed after I have welcomed them.

Welcome to Bulgarian Parliamentary Delegation

CHAIRMAN: I have MR. an announcement to make. We have with us this morning, Members of the Bulgarian Parliamentary Delegation which is on a visit to India from the 15th to 23rd February, 1982, under the distinguished leadership of Hia Excellency Mr. Stanko Todorov, Chairman of the National Assembly of the People's Republic of Bulgaria. The other Members of the delegation are Mr. Alexi Ivanov, M-P., Mr. Stoyan Karadjov, M.P., Mr. Boris Manov, M.P.. Colonel Gecgi Inanov, M.P., Mr. Stanislay Siviriev, M.P. and Mrs. Grozdena Yankova, M.P. The Members of the Delegation are now seated in the Special Box.

13 Oral Answers

On behalf *of* the Members of the House and on my behalf, I take pleasure in extending a ,very warm welcome to the Leader and other Members of the Delegation and wish bur distinguished guests a very enjoyable and fruitful stay in our country. They have already seen a little of our country and I hope by the time they leave us, they will have learnt more about our country and our people. Through them, we convey our greetings and best wishes to the National Assembly and the friendly people of the People's Repblic of Bulgaria.

ORAL ANSWERS TO QUESTIONS contd.

MR. CHAIRMAN: Yes, Mr. Minister.

SHRI P. V. NARASIMHA RAO: Sir, as I wa_s saying \ldots

SHRI ARVIND GANESH KUL-KARNI: Sir, . . .

MR. CHAIRMAN: Just a minute. He is reading out something; he is halfway.

SHRI P. V. NARASIMHA RAO: I have a verbatim account of what exactly I told the United States' Ambassador. The hon. Member's remark that I called the U.S. action an unfriendly act i_s not borne out by that.

(Interruptions)

SHRI KHUSHWANT SINGH; Mr. Chairman, Sir, I would like to ask the Minister of External Affairs whether he is aware that the hard core of the so-called Khalistan movement consists of no more than 50 or 100 people basically located in four countries, Canada, the United States, England and, perhaps, a couple in Japan and that all these people are people with foreign nationalities and foreign passports and they have absolutely nothing at stake in this country. Is he aware that there are several in-»

stitutions bearing innocuous names like the Guru Nanak Foundation led by Ganga Singh Dhillon who are flooding this country with propaganda material in Gurumukhi and English and creating an extermely bad name for this community? I would like to know if he has taken any action in warning our Missions in those countries to compile a list of these mischief-makers so that "this mischief is nipped in the bud and the fair name of this community does not continue to be tarnished.

SHRI P. V. NARASIMHA RAO: Sir, I am" largely in agreement with what the hon. Member has said. These individuals are operating in a few countries. They do not have any organisational support worth the name. What we are doing i_s to draw the attention of the Governments of those countries to the activities of these persons and we are trying t_0 see that they get no encouragement from those Governments.

(Interruptions)

MR. CHAIRMAN: Mr. Shahabud-din. One by one. *(Interruptions)* There are quite a number. I am going to give more chances. So, please hold yourself in peace.

SHRI SYED SHAHABUDDIN: Sir, we do not seem to have full information about the case history of Mr. Chauhan. For example, we were told his passport was impounded in 1972 and again in 1976. In between these two years he was issued with a fresh passport. Again he came to India. On what passport did he travel? So, what I would like to know is that from, say, 1976 onwards what had been the various passports that he had held, whether he had held only Indian passports or he has held any foreign passports as well. Therefore, I would like to know, particularly when this time he travelled to the United States, whether he travelled on an Indian passport or on a foreign passport. My question is: Do we object only to the activities of an

Indian national on a matter of concern to us—which are adverse to our Interests or do we also take into account the possibility that the nationals of third countries may launch a propaganda on a foreign soil against our country?

SHRI P. V. NARASIMHA RAO: Sir, as I said, for the first time his passport was impounded in 1972. The second time it was impounded was not in 1976, as the hon. Member pointed out, but in 1981. Meanwhile, as I said, he came to India and since his activities continued, again in 1981 it was... (Interruptions) Then, Sir, about the other question... (Interruptions).

MR. CHAIRMAN: Order, order.

SHRI P. V. NARASIMHA RAO: Sir, I would like to avoid going into the details of his activities which led to the second impoundment. It is obvious that his activities continued, Ke went from place to place. Therefore, we thought that it was time to put an end to this and so it was impounded a second time.

DR. BHAI MAHAVIR: How was it validated? After 1972, when was it validated?

SHRI P. V. NARASIMHA RAO: It was validated after the change of Government in 1977. I wanted to avoid it, but since he is asking for it, I am telling him. About "the other questional would say that it is not only in the ease of the Indian nationals abroad but also foreign nationals, if they are carrying on propaganda and activities against the integrity of our country, we do bring it to their notice, and in this particular case we have been told that the U.S. authorities have not only told Dr. Chauhan but have also told the other American citizens of Indian origin that they stand for the unity of India, they do not want to tolerate any activities which go against the unity of India, any secessionist activities. I am placing the facts as I find them before

the House without any comment. I am quite prepared to say that the fact remains that Dr. Jagjit Singh Chauhan is now in Washington, the fact remains that he was admitted into the United States, whereupon I called the Ambassador and told him what we think about this act, to which a reply has come and I have placed it before the House. (Interruptions)

SHRI SYED SHAHABUDDIN: Sir, he has not answered my question. On which passport did he travel to the United States? We want to know whether it is an Indian passport or a foreign passport.

SHRI P. V. NARASIMHA RAO: The passport was impounded. He has been without any valid travel document. That is the position.

SHRI SYED SHAHABUDDIN: For the United States to admit someone who does not hold a travel document at all, is something fantastic, is some-« thing totally against international law. Will the Minister make it clear?

SHRI P. V. NARASIMHA RAO: Sir, I have nothing to say on his comment that it is fantastic. But the fact is that a waiver has been granted to him by the Government. In spite of the fact that he has travelled without any valid document, the Government has waived the necessity to have a document in his case and, therefore, he is in Washington. (Interruptions)

SHRI HARKISHAN SINGH SUR-JEET: Sir, I would like to know from the Minister whether he is aware that he continued his activities for a year or so in Canada and it is only when the Canadian Government asked him to quit before February 3 that the US Government stepped in, though the first reaction if the US Government was that they could not provide him an entry. Is the Minister aware that it has come in all the papers? Whether he gets reports from newspapers or otherwise, I d»

not know. It has appeared in the press that after reconsideration the US Government admitted him into America without any valid document from the Indian Government (because he had no passport). And then I would like to ask the Minister whether he has read the official statement of the US Government. It is not what he has stated in the House. The official stand by the American Government—I do not know whether he is aware of it-is that he will not indulge in organising any violent activities. It has appeared in the American Press. It has appeared in the Canadian Press. Then I would like to know from the Minister why he is shy in saying that America is indulging in organising activities. separatist movements and encouraging them. Sir, I am pointing out that this is not the first case. During the last ten years or more than ten years he has been carrying on these activities. Is the Minister not aware that earlier I he was using Pakistan to raise this slogan and that on the Pakistan Radio he had made speeches advocating separatist slogans? Why is he now feeling shy to state that America is directly intervening to encourage the separatist movement? Why is he taking cover under technicalty and legality? (Interruptions)

भी जी० सी० भट्टाचार्य: चेयरमैन साहव, ये कर्जा खा रहे हैं इसलिए वाईट-वाश कर रहे हैं।

SHRI P. V. NARASIMHA RAO: There is no need for me to fight shy or feel shy. A question has been tabled, and I have given a pointed answer to the question. The question wanted certain information, and I have provided that information. In the supplementaries whatever additional information is wanted, I am prepared to furnish it. Now the point is that the American Government has given to us a certain explanation in regard to their action. The question pertained to that explanation, and I have placed it before the House. It

is for the Members to make any comments they like. I would certainly take note of the comments. And, as-I have .stated, the fact remains that he is there without travel documents; the fact remains that he has been given a waiver; the fact remains that this has certain political implications, and the fact remains that these implications have been forcefully brought to the notice of the other Government.

to Questions

SHRI HARKISHAN SINGH SUR-JEET: What implications? I have asked a specific question. He has not answered any of my questions. In the American Press a statement of the Government has come that lie will not indulge in organising violent activities. That is the stand which the Government has taken. Has it come to his notice? I have seen the American Press reports. That is number one. Then, the second one, Sir, why can he not conclude that America is indulging in encouraging the separatist movement in our country? Otherwise what is the reason for protection?

MR. CHAIRMAN: That is what is called an unfriendly act.

SHRI P. V. NARASIMHA RAO: The answer to the first part of the supplementary is in the affirmative. But that does not help the argument of the hon. Member because if it is only a question of violent acts, there are no violent acts as such.

SHRI HARKISHAN SINGH SUR-JEET: That is what I say.

SHRI P. V. NARASIMHA RAO: Therefore, what we have told the American Government is that the violent act is not individual but that it is organisational. If some persons belonging to that movement or to that body are seen to have indulged in violent acts, naturally the responsibility would also rest on the head of that organisation. Therefore, we should not take a very technical, **narrow view of** violence. All these things **we have** told them, Sir, t उठाया था ।

Oral Answers

आो समानति : जापने बाद में हाय

SHRI NARSINGH NARAIN PAN-DEY: Sir, may I know from the Minister whether the Minister is aware that one Senator, Mr. Jesse Helmes, has shown keen interest and had put pressure to secure a waiver from the Deputy Secretary, Mr. James Buckley, to get entry into the USA for Dr. Chauhan? Is it in the knowledge of the Government? And if it is- in the knowledge of the Government, what did the Government launched against all these things? The Government of America is involved. That is number one.

MR. CHAIRMAN: That has been answered. Now the particular information...

SHRI NARSINGH NARAIN PAN-DEY: Let me complete the question. That is part one of my question. Number two, is the Government also aware that in 1977 the same man was organising "India for Democracy" and he was propagating it at that time also? Is it also a fact that the same person is in collusion with some of the enemical countries? Now he is propagating the separatist movement against India and against the unity and integrity of India.

SHRI P. V. NARASIMHA RAO: Sir, we are aware of certain persons, certain influential persons in the United States who are reported to have helped him in coming into the United States, but that is not relevant from our point of view. What is relevant is the action of the Government of the United States, and that is what we have concentrated upon.

MR. CHAIRMAN: Mr. Hanspal.

SHRI ARVIND GANESH KUL-KARNI: Sir,... MR. CHAIRMAN: Just a minute. Selection is made from all sides.

SHRI ARVIND GANESH KUL-KARNI: From this side also.

MR. CHAIRMAN: Yes, everywhere.

SHRI HARVENDAR SINGH HANS-PAL: Sir, as the hon. Minister has said, the waiver provision has been used in giving a visa to Dr. Jagjit Singh. I understand, U.S. Government has given the explanation that Dr. Jagjit Singh is suffering from some heart ailment and he wants to get a check-up from his doctors in Houston, and the waiver provision has been used in his case ostensibly on health grounds or humanitarian considerations. I learn-and the hon. Minister has also confirmed it-that he is staying in Washington and meeting some Senators who are ohonically against India instead of going to his cardiologist in Houston. I want to know from the hon. Minister whether they have taken note of it and, if so, what action the Government of India proposes to take in this regard.

SHRI P. V. NARASIMHA RAO: Sir, we have taken note of all that is happening now. We have taken note of the explanation which they have given us. Everything has been taken note of. And whatever further steps are warranted will be taken.

MR. CHAIRMAN: Mr. Ramanand Yadav and then Mr. Dinesh Singh. Then I will come this way.

SHRI SHRIDHAR WASUDEO DHABE: Sir, why not allow a half-an-hour discussion?

MR. CHAIRMAN: If everybody wants to put a question......(Inter ruptions).

SHRI SHRIDHAR WASUDEO DHABE: The question is important from our national point of view. Why not have a half-an-hour discussion? SHRI ERA SEZHIYAN: To avoid another half-an-hour.

श्रो रामानस्य वादवः में सरकार से चार पाइंटस जानना चाहंगा।

श्री सनायति : नहीं, नहीं, चार प्वाइंट्स नहीं ।

श्री रामानस्य यादवः मेरा क्वेण्चन है....

श्री समापति : अन्ध एक सवाल से ज्यादा नहीं । ... (व्यवधान)

श्री रामानन्द यादव ः वह क्वेश्चन के रूप में है, सुनिये । वह क्वेश्चन यह है कि क्या भारत सरकार ने अभरीकन सरकार को यह लिख भेजा है कि सेसेयनिज्म का प्रचार करना ट्रोजन है आरेर अभरीकन सरकार का इस पर क्या मत है ?

दूतरा, क्या सरकार को मालूम है कि भारतीय जेनेवा आफिस ने जगजीत सिंह को 12 सितस्वर, 1980 में पासपोर्ट दिया था लंदन के लिए जिसका नम्बर बो 65742 है। क्या अमरीका सरकार ने भारत सरकार को यह बताया है कि किन कारणों से जगजीत सिंह को अमरोका में आश्रय दिया गया है श्रोर यह बोजा कितने दिन के लिए अमरीका सरकार ने दिया है? श्रोर यह भो कि क्या अमरीका सरकार का जो एक्स-प्लेक्यन है, उससे भारत सरकार सैटिस-फाईड है ?

श्री पी॰ बी॰ नरसिंह राव: श्रीमन्, मैंने....

श्री समापति : सिवाए नम्बर के तो मुझे कोई नई बात दिबाई नहीं देती। श्री पी० बी० नरसिंह राख : मैंने अमरीका के राजदूत को यहां तक कहा कि आपके देश में इस अलग होने की भावना को लेकर सिविल वार हुई है, तो सेसेधन का क्या महत्त्व होता है और किसी देश के लिए वह कितनी खतरनाक चीज होतो है, यह तो आप जानते ही है। इसोलिए हमें बड़ी मायूसी हुई है जबकि आपने इस आदमी को अपने मुल्क में आने दिया।

दूसरी धात यह है कि वह जो पासपोर्ट नम्बर वगैरह धता रहे थे, अब वह नम्बर मेरे पास नहीं है ? हो सकता है कि उन्हीं का नम्बर सही हो, लेकिन मैंने यह कहा कि जब वह अमरीका गये, तो उनके पास कोई वैलिड डाकूमेंट नहीं था क्योंकि उनको पासपोर्ट जो भी दिया गया था, उसको रद्द कर दिया गया था।... (व्यवधान)

थी रामानन्द यादवः अपरीका सरकार ने उनको आने दिया उक्तका कारण क्या है ?

श्री पीः बोः नरसिंह रावः वह तो मैं कह चुका हूं। सदस्यों ने यह पूछा या कि क्या यह सही है कि अमरीका की सरकार ने उनको इलाज के लिए आने दिया, झीर यह कहा आपसे कि इलाज के लिए उन को आने दिया गया है ? --- मैंने कहा, हां। ये सब बातें हमसे कही जा चुकी हैं झीर यह भी कहा गया है कि यह कोई उनको सदा के लिए स्थायी तौर पर वहां रहने नहीं दिया गया ; प्रस्थायी तौर पर उन को झाने दिया गया है।

श्री रामानन्द यादव : क्या भारत सरकार अमरीकत सरकार के स्टेटमेन्ट से सेंटिस्फाइड है या नहीं---लास्ट मेरा संवाल था ! श्री समापति : वताया तो उन्होंने कि भई, हमें सैटिस्फेक्शन नहीं है। पहले इतने सवालात हो चुके हैं। जवाव ग्रापने सुने कि नहीं सुने ?

Oral Answers

SHRI DINESH SINGH: The honourable Minister has mentioned that this matter has been brought to the notice of other Governments also. I would like to know whether the U.K. Government is one of them to which this matter has been addressed and whether what has appeared in the press is true that the U.K. Government have informed the Indian Government that they will permit Mr. Chauhan to go to England and also to stay there.

SHRI P. V. NARASIMHA RAO: All these Governments have been contacted by us. ILK. Government is one of them. It is also a fact that the U.K. Government has given us a hint to the effect that if Dr. Chauhan wishes to come back and settle in the U.K., it may not be easy for them to deny him that opportunity under their laws. This will need a sort of negotiation. But finally nothing has emerged.

PROF. RASHEEDUDDIN KHAN: It is an extraordinary circumstances in which a major world power, which also professes to work out a pattern of normal relationship with us, has indulged in what can only be called diplomatic belligerence: diplomatic belligerence because. without any travel document, much less a valid passport from the Republic of India, visa has been issued to a gentleman who is not an ordinary citizen of India but who indulging in an activity which runs is counter to the basic national interest. There is nothing more basic than the national territorial integrity of the country. Therefore, I would like to ask the honourable Minister whether the response from the Indian side was equal to the diplomatic belligerence, as I am trying to call it, from the Ameri-«an side; if so, whether he fc*s also

responded to the letter of Mr. Alexander Haig, in which Mr. Haig, in his wellknown style of avoiding the essentials, has mentioned that if violent measures are advocated action will be takenwhether the Minister of External Affairs has also informed them, whether violent or non-violent, any propaganda against the territorial integrity of India jeopardises our relations with the United States of America, and it will be construed as a very major act of unfriendliness in the last thirtyflve years during our very precarious relationship with the United States of America.

SHRI P. V. NARASIMHA RAO: What all has been suggested by the honourable Member has been conveyed except calling it an unfriendly act which has its own implications. All other things have been conveyed. In fact, the response that we got is to the manner in which we took up the matter and the seriousness which we attach to it.

श्री योगेन्द्र शर्मा : मान्यवर, प्रभी-अभी विदेश मंती जी ने हमको बतलाया कि अमरीकी सरकार ने "वेवर" "कर" दिया। यह बहुत ही असाधारण चीज है। आखिर-कार ,अमरीकी सरकार को यह स्वयंभ खालिस्तानी नेता के प्रति कैसे इतनी मोहब्बत ग्रा गई कि उन्होंने वेवर कर दिया अखवारों से पता चलता हैकि ऐसा उन्होंने हयमेनिटेरियन ग्राउन्ड पर किया । लेकिन अखबारों से यह भी पता चलता है कि यह सिर्फ बहाना था। डा० जगजीत सिंह न बीमार थे, बल्कि यह बहत ही सुनियोजित चाल थी जिसके माहतत उन को ग्रमरीका में बैठाकर भारत के विभाजन के लिए प्रचार करने की सुविधा वीं गयीं। क्या विदेश मंत्री जी ने अपने अमरीका स्थित राजदतावास से इस वात की खबर ली है वहां पहुंचने पर ये जनाब क्या-क्या हरकतें हिन्दुस्तान के खिलाफ कर रहे हैं भौर जो भी हरकतें कर रहे

26

हैं उनको रोकने के लिए हमारी सरकार क्या कदम उठा रही है?

Oral Answers

श्री पो॰ वी॰ नरसिंह राव : पहली बात तो मैं यह निवेदन कर दूं कि जिस को माननीय सदस्य ने ग्राधारण कार्यवाही कहा है, अमरीकन सरकार ने यह कहा है कि यह जो वेवर दिया जाता है यह रुटीन चीज है, इस में ग्रसाधारण बात नहीं है। मैं उन की बात दौहरा रहा हूं। दूसरे यह कि यह महाणय वहां वाणिगटन में क्या-क्या कर रहेहैं, उन की गतिविधियों क्या है, जैसा मैं कह चुका हूं, हमें मालूम है।

थी सदाशिव बागाईतकर : श्रीमन, ग्रीर बातें जो विदेश मंती जी ने बताई अपनी जगह हैं। लेकिन बुनियादी बात जिस का वह जवाब नहीं दे रहे हैं वह यह है कि जब उन का पासपोर्ट इम्पाउंड किया था तो क्या यह सही नहीं है कि जिनेवा में उन्होंने पासपोर्ट हासिल करने की कुछ तरकीब निकाली और उनको वहां पास-पोर्ट हासिल हो गया। अगर वैसा नहीं है तो एयर टिकट वहां से उन को कैसे हासिल हो सका बिना पासपोर्ट के, वीसा कैसे मिला, यह हम लोगों की समझ में नहीं था रहा है। अबवारों के जरिए तो यहीं जानकारी है कि जिनेवा में उन्होंने द्वारा पासपोर्ट हासिल किया । ग्रगर यह सही है तो यह कैसे हुआ; इस का खुलासा झाप करिए।

श्री पी॰ वी॰ नरसिंह राव : जिनेवा में जो पासपोर्ट उन्होंने हासिल किथा उसी को हम ने इम्पाउंड किथा । आप को मालूम है कि उन को बीच में पासपोर्ट मिना था।

श्री सदाशिव धागाईतकर: इम्गाउंड कव किथा और द्वारा कव मिला? श्वो रामानन्द धाखवः दिल्ली में जब जनता गवर्नमेंट सत्ता में थी तब उन को पासपोर्ट मिला।

SHRI P. V. NARASIMHA RAO: In 1977, Dr. Chauhan declared his support to the Janata Government...

श्री सदाशिव धागाईतकर : इस से क्या मतलब हुग्रा ?

SHRI P. V. NARASIMHA RAO:! The passport was revoked not impounded, I stand corrected...

SHRI B. D. KHOBRAGADE: Revoked or renewed?

SHRI P. V. NARASIMHA RAO: Revoked. The difference is that when you revoke the passport, the document is not physically captured but a circular is issued to all concerned not to honour it. Here, there was a revocation of the passport given to him and, after that, legally he was not in possession of any valid travel documents.

SHRI SADASHIV BAGAITKAR: I specifically asked when and on what date it was revoked and when be got it back. I want the dates on which it was revoked and on which he got it back. , j

श्रीसमापति : ग्राप के पास हैतो बताइये ? ग्राप के पास नहीं है ? यादव जी के पास तो उस का नम्बर भी है।

SHRI P. V. NARASIMHA RAO: First in 1972 I have the date here, but I am not able to locate it. I shall give the date later on because I do not want to take any more time of the House (Interruptions).

MR. CHAIRMAN: Already so much time has been taken by thi3 one question.

SHRI SADASHIV BAGAITKAR: If the date is not available with the hon. Minister, I can understand that.

श्री जें० के० जैन : श्रीमन्, 50 मिनट इस क्वैश्वन पर हो गये।... (व्यवधान)

MR. CHAIRMAN: Yes, I know. इसकी ग्रहमियत बहत ज्यादा है।

श्री जे॰ के॰ जैन : फिर इस पर डिबेट करदीजिए ।... (व्यवधान)

DR. SARUP SINGH: Sir, one very important question raised by Mr. Khushwant Singh has apparently not been properly noticed. His question was that there are organisations, Borne named after Guru Nanak like Guru Nanak Foundation-or there may be many such foundations and there are many foundations of this kind-and they may send their representatives to India and now, outwardly, it is a very innocuous kind of a thing if a Sikh member would claim that he has arrived here to go to Amritsar to the Golden Temple there and so on and so forth. But some of these organisations are apparently indulging in this kind of propaganda. Is it not, therefore, very necessary that the Government of India should be very watchful not only about the activities of individuals like Dr. Chauhan, but also about innocuous-looking individuals who claim, in the name of cultural or religious fraternity or whatever it is, friendship and cause grave embarrassment to the Sikh community? It is not merely a question of territorial integrity of India, but it is also a questio- of causing grave embarrassment to ie Sikh community. So, Sir, this ~ny question to the honourable MhuJier.

SHRI P. V. NARASIMHA RAO: Sir, T think I have answered that question. If it is a question of individuals coming and causing embarrassment, we will not be able to take any action in advance. If such an act is actually committed by them, only then action can be taken. Other wise, it will result in a fruitless action.

DR. SARUP SINGH: Sir, if there are organisations, we must know what those organisations are and what they are doing and what kind of propaganda material they have.

MR. CHAIRMAN: I think we have had enough on this. Enough is enough. We have got everything except Dr. Chauhan here. Yes, Mr. Mathur.

श्री जगदीश प्रसाद माथुर : श्रीमन्, मंती महोदय ने कहा कि दो दर्फ पास-पोर्ट इंपाउंड किया गया पहले 1972 में। 1977 में रिन्यू किया गया । उन्होंने कहा कि डेट्स उनके पास नहीं है। मैं डेट्स नहीं पूछ रहा हूं। मैं जातना चाहता हूं कि 1972 से 1977 तक, इन पांच सालों में सरकार ने क्या किया। आज जो मुस्तैंदी आप दिखा रहे हैं इन पांच सालों में अमर्राका सरकार के साथ या दूसरे देशों की सरकारों के साथ आपने क्या किया ? डा० जगजीत सिंह हरकतें करते रहे, इस बीच में आपने अमर्राका और इंग्लैंड की सरकारों के साथ क्या किया, यह बतायें।

श्रीमती सरोज खापडें: उस दरमियान ग्रापकी सरकार थी....(व्यवधान)

श्रीपीः वीः नरसिंह राव : यह कोई ग्रच्छी बात नहीं है। सवाल ऐसा है जिसका जवाब मेरे पास इस समय नहीं है। ग्रभर श्राप चाहें कि इन पांच सालों में हमने किस-किस के साथ क्या-क्या किया, बह मैं बताने के लिए तैयार हं।

श्री जगवीश प्रसाद माथुर: ग्रापने कहा था कि वह ऐक्टीविटीज न करें। इसका मतलब मैं यह समझूं कि 1972 से 1977 तक ग्रापने कुछनहीं किया... (स्यवधान)

MR. CHAIRMAN: All right. Next question. Yes, Mr. Jain.

Motor Buses in the Fleet of D.T.C.

•3. SHRI J. K. JAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what Is the number of motor buses at present, in the fleet of the Delhi Transport Corporation and the number (i) plying on the roads, (ii) under repairs at various workshops end (iii) found unserviceable;

(b) whether there is any proposal to acquire more buses for the Delhi Transport Corporation in the current and ensuing financial years; and

(c) if so, what are the details thereof?

नीवहत झौर परिवहन मंत्रालय में राज्य मंत्री (श्री सीता राम केसरी) : (क) 1-2-1982 को दिल्ली परिवहन तिगम की वसों की कुन संख्या 3081 थी जिसमें से 2793 बसें चालू हालत में थी, 44 बसों की मरम्मत हो रही थी ग्रौर 9 बसें चलाये जाने के योग्य नहीं थी। शेष 235 बसें विभिन्न डिपुग्रों में थीं जो ग्रन्थ मोटर वाहनों के मरम्मत के समय प्रयोग में लाई जाती थीं।

(ख) ग्रौर (ग) चालू वर्ष में दिल्ली परिवहन निगम ग्रपनी बसों में 291 नयी बसों की ग्रौर वृद्धि करेगा ? आगामी बित्ती/य 'वर्ष के लिए 290 नर्य। बसें खरीदने का प्रावधान किया गया है।

श्री जे के जैन स्मापति महोदय, मैं पहले तो डी शि टो ब्सा के उन लायल कर्मचारियों को बधाई देना चाहता हू घोर डी टी ब्सा की की अध्यक्ष श्री आवास्तव को भी, जिन्होंने 19 दिसम्बर को दिये गये राष्ट्रविरोधी बंद का मुहं-तोड़ जवाब दिया (व्यवधान) ग्रीर दिल्ली की जनता को होने वाली कठिनाई से बचाया। इसके लिए वे बधाई के पात हैं। मैं यह जानना चाहता हं कि क्या मंत्री जी ने भो ग्रौर उनके मंत्रालय ने भी उनको वधाई भेजो है? दूसरी बात में यह जानना चाहता हं कि जितनी बसें इस वर्ष डी० टी० सी० के फर्लट में शामिल करने जा रहे हैं क्या वे वात कम नहीं हैं और एशियाड गेम्स नवम्बर में होने जा रहे हैं उसको ध्यान में रखते हुए क्या वह ग्रीर ग्रधिक वसें डी० टीः सी० को प्रदान करेंगे ?... (व्यवधान)

to Questions

श्वी सीताराम केसरी : मात्यवर, एशियाड की तरफ से जो पत झाया है उसमें झाठ सी वर्से मांगी गई हैं। विभिन्न प्रदेशों से भी संकेत मिला है कि वे वर्से देने को तैयार हैं। इस पत के अनुसार हम इस को कार्यान्वित करने जा रहे हैं। झौर विभिन्न प्रदेशों से बसों को मंगांने की योजना भी हम जल्दी बना रहे हैं। झाशा है निकट भविष्य में हम इसको पुरा कर कर देंगे।

श्री जे॰ के॰ जैन : सभापति महोदय, मैं मंत्री जी से जानना चाहता हूं कि छठी पंचवर्षीय योजना में दिल्लों की डी॰ टी॰ सी॰ के लिये जो रुपये का प्राविजन किया गया है क्या वह उससे संतुष्ट हैं? हमारी ऐसी जानकारी है कि जितना रुपया प्लानिंग कमीशन ने डी॰ टी॰ सी॰ के लिए रखा है, बसें खरीदने के लिए रखा है, वह कम है। क्यामंत्री जी यह बतायेंगे कि उनके मंत्रालय ने डी॰ टी॰ सी॰ को ग्रीर प्रधिक रुपया दिलवाने के लिये प्लानिंग कमीशन के पास कोई प्रोपोजल भेजी है? यदि भेजी है तो कितना रुपया उसमें मांगा है?

श्री सीलाराम केसरी : इनका कहना यह ठीक है कि जितने यात्री चलते हैं